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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1154-L.—16th September, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 30 of 2015

**THE WEST BENGAL CLINICAL ESTABLISHMENTS
(REGISTRATION AND REGULATION)
(AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the West Bengal Clinical Establishments (Registration and Regulation) Act, 2010.

WHEREAS it is expedient to amend the West Bengal Clinical Establishments (Registration and Regulation) Act, 2010, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XXVI of 2010.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the West Bengal Clinical Establishments (Registration and Regulation) (Amendment) Act, 2015.

The West Bengal Clinical Establishments (Registration and Regulation) (Amendment) Bill, 2015.

(Clause 2.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 2 of the West Ben. Act XXVI of 2010.

2. In section 2 of the West Bengal Clinical Establishments (Registration and Regulation) Act, 2010, in sub-clause (ii), in clause (c), for the 'Explanation', the following Explanation shall be substituted:—

“*Explanation.*—‘Medical Clinic’ shall mean a place used for or intended to be used for consultation and treatment by a registered Medical Practitioner but shall not include any place utilized by a registered Medical Practitioner solely for the purpose of consultation and advice.”.

STATEMENT OF OBJECTS AND REASONS.

It has been proposed to amend the West Bengal Clinical Establishments (Registration and Regulation) Act, 2010 (West Ben. Act XXVI of 2010), with a view to modifying the provision contained in the explanation to sub-clause (ii) of clause (C) of section 2 of the said Act for the purpose of excluding the place utilised by a registered Medical Practitioner solely for the purpose of consultation and advice, from the purview of the said Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 16th September, 2015.

MAMATA BANERJEE,
Member-in-Charge.

By order of the Governor,

YASMIN FATMA,
*Secy.-in-Charge to the Govt. of West Bengal,
Law Department.*